

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.

Petitioner : Rajasthan Solar Park Development Co. Ltd. (RSDCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ranji Thomas, Sr. Advocate, RSDCL
Shri Aditya Singh, Advocate, RSDCL
Shri Rajeev Singh, RSDCL
Shri Sanjay Sen, Sr. Advocate, NTPC
Ms. Prerna Priyadarshini, Advocate, NTPC
Ms. Neha Dabral, Advocate, NTPC
Shri Atharva Gaur, Advocate, NTPC
Ms. Ruth Elwin, Advocate, NTPC
Shri M. S. Nagar, NTPC
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Nitai Aggrawl, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Syed Jafar Alam, Advocate, RSEKPL
Shri Ashwin Ramanathan, Advocate, RSEKPL
Shri Parthsarathi Srivastava, Advocate, RSEKPL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner sought liberty to file an additional affidavit to bring on record the subsequent developments. Learned senior counsel *inter alia* submitted that there has also been a delay on the part of NTPC itself in commissioning its Solar PV Projects in the Petitioner's Nokh Solar Power Park, and the Petitioner will place on record the details of various completion dates in its above affidavit.

2. In response, the learned senior counsel for the Respondent, NTPC, pointed out that its 245 MW (Plot 2) capacity had been ready for energisation since 30.9.2024, whereas 186 MW out of 245 MW (Plot 3) was ready for the commissioning since 20.12.2024 and the delay in commissioning of such capacities is entirely attributable to the non-readiness of the evacuation system of the Petitioner's Solar Park. Learned senior counsel also sought liberty to file a reply to the additional affidavit to be filed by the Petitioner.

3. Learned counsel for Respondent No.4, RSEKPL, submitted that its Project of 190 MW stood ready for commissioning on 21.10.2022. However, it could not achieve the commissioning at that point in time due to the delay caused by the Petitioner in providing the required transmission infrastructure. Learned counsel further submitted that the necessary infrastructure was finally provided by the Petitioner only on 20.10.2023, and at that stage, the commissioning of the Project was made subject to the new requirements as introduced by the Working Group Report, 2022. Learned counsel further added that the Respondent finally commissioned its Project on 3.11.2023 (164 MW) and on 3.4.2024 (26 MW). However, the Petitioner and NTPC are yet to return the Performance Bank Guarantee furnished by RSEKPL under the ISA and the PPA respectively.

4. Learned counsel for the Respondent, CTUIL, submitted that LTA of the Petitioner Solar Park had been operationalised w.e.f. 8.3.2023. However, presently no bills of transmission charges are being raised as the determination of tariff for the concerned transmission system is pending in Petition No. 326/TT/2022.

5. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission permitted the Petitioner to file its additional affidavit within three weeks with a copy to the Respondents, who may also file their respective replies, if any, within three weeks thereafter.

6. The Petition will be listed for hearing on **20.5.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)